

over, if left uncovered by Tribal Development Blocks. Tribals living in areas not covered by Tribal Development Blocks derive the benefit from (i) the programme of normal Community Development Blocks, which has, by now, covered the entire country; (ii) the general programmes of development included in the Plan; and (iii) the special schemes for the welfare of Scheduled Tribes included in the Plan, both in the State and the Central Sectors, other than the scheme of Tribal Development Blocks. In addition, it is proposed that the criterion of 66 2/3 per cent of tribal concentration prescribed for Tribal Development Blocks in the Third Plan should be relaxed to 50 per cent during the Fourth Plan. It is further proposed to give *ad hoc* assistance, during the Fourth Plan, to the normal Community Development Blocks, which, in spite of having substantial tribal concentration, will not be eligible for conversion into Tribal Development Blocks even on the criterion of 50 per cent tribal concentration. This *ad hoc* assistance will be specifically earmarked for the benefit of tribals living in small groups or pockets comprising of about 1,000.

Agricultural Research Review Team

396. {
 Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shrimati Savitri Nigam:
 Shri M. L. Dwivedi:
 Shri Yashpal Singh:
 Shri Surendra Pal Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Agricultural Research Review Team appointed by Government has recommended the setting up a new Council for agricultural and food research at the centre; and

(b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

1560 (Ai) LSD—3.

(b) The matter is now under consideration of the Government.

Liability of Government Employees

397. Shri Yashpal Singh: Will the Minister of Law be pleased to state:

(a) whether the Supreme Court in one of its judgements had suggested the enactment of a legislation whereby the State should be made responsible for the negligence and misconduct of its employees; and

(b) if so, whether any legislation is proposed to be brought forward in this respect?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Yes Sir.

(b) The matter is under consideration.

Crushing of Cane

398. {
 Shri Vishram Prasad:
 Shri Bagri:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 590 on the 15th September, 1964 and state the steps taken by Government to enable the sugar mills of Uttar Pradesh and Bihar to start crushing cane from October, 1964?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): With a view to providing an incentive for early crushing, Government have allowed a rebate of 50 per cent in basic excise duty on the production of sugar during the period October-November, 1964, which is in excess of sugar produced by the factories during the corresponding period in 1962.

Crop Insurance Scheme

399. {
 Shri Vishram Prasad:
 Shri Bagri:
 Shri Surendra Pal Singh:

Will the Minister of Food and Agriculture be pleased to refer to the re-